

**Central Administrative Tribunal
Principal Bench**

**OA No.4034/2017
MA No.4249/2017**

New Delhi, this the 13th day of December, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Sh. Vinod Kumar Mishra,
Aged 35 years, Group-C,
S/o Sh. Bhola Ram Mishra,
R/o Z-154-A, Gali No.10,
Prem Nagar-II, Naraina Vihar,
Kirari, Delhi.

... Applicant

(By Advocate : Shri Rajesh Sharma for Ms. Sweta Rai)

Versus

The General Manager,
Delhi Transport Corporation,
I.P.Estate, New Delhi.

... Respondent

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

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2. For the reasons stated therein, the MA filed for seeking condonation of delay is allowed.

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3. The applicant has filed the instant OA seeking the following reliefs :-

“In the premises, the applicant herein most respectfully prays that this Hon’ble Tribunal may be pleased to issue directions to the respondent to release the arrears of salary and other service benefits deducted by the respondent during the suspension period from 08.08.2015 till 06.01.2017 alongwith interest.”

4. It is seen that the applicant got issued a Legal Notice ventilating his grievances to the respondents and that the respondents vide Annexure-A/4 dated 25.05.2017, rejected the claim of the applicant. The applicant instead of questioning the said impugned order dated 25.05.2017 (Annexure-A/4), filed the instant OA.

5. In the circumstances, the OA is dismissed. However, the applicant is at liberty to question the Annexure-A/4 order dated 25.05.2017, if he is still aggrieved with the same, in accordance with law. No costs.

6. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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